GOVERNMENT OF INDIA

MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA

UNSTARRED QUESTION NO.3115

(TO BE ANSWERED ON 22.03.2022)

LEGAL RESTRICTION ON ADVERTISEMENTS

3115. SHRI ARUN KUMAR SAGAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether various advertisements of cigarettes, tobacco and liquor have been broadcast/are broadcast by various Doordarshan Kendras and the total number of such advertisement broadcasted during the last three years;
- (b) whether obscene pictures are also being broadcast by Doordarshan Kendras extensively;
- (c) if so, the details thereof;
- (d) whether the Government has received any suggestion or memorandum regarding ban or legal restriction on the broadcast of such advertisements/ obscene pictures during the said period;
- (e) if so, the details thereof; and
- (f) the steps taken or proposed to be taken by the Government in this regard?

ANSWER

THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS & SPORTS (SHRI ANURAG SINGH THAKUR)

(a) to (c): No, Sir. The programme and advertisement on Doordarshan are telecast in accordance with the programme and advertising codes prescribed under the Cable Television Network Rules 1994 enshrined under the Cable Television Networks (Regulation) Act, 1995.

(d) to (f): Do not arise in view of the reply to parts (a) to (c) above. However, in case of Private Satellite Channels, all advertisements are regulated as per Cable Television Networks (Regulations) Act, 1995 and the rules framed thereunder. Appropriate action is taken if any violation of the Programme and Advertisement Code is established.

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